

representatives of the Committee met me on 12-11-1986.

**Opening of a rural branch of Allahabad Bank at Fatehpur (Faridabad)**

2046. SHRI SATYA PRAKASH MA LAVIYA: Will the Minister of FINANCE be pleased to state:

(a) whether any licence was obtained in the year 1984 from the Reserve Bank of India for the opening of a rural branch of Allahabad Bank at Fatehpur (Indira Colony Branch) in Faridabad district;

(b) if so, when the said branch was opened and its location; and

(c) whether it is a fact that the said branch is located in the urban area and not in the rural area?

THE MINISTER OF STATE IN THE DEPARTMENT OF EXPENDITURE IN THE MINISTRY OF FINANCE (SHRI B. K. GADHVI): (a) to (c) Reserve Bank of India (RBI) has reported that licence for opening a bank branch at Fatehpur (Indira Colony), Faridabad District, Haryana, was issued to Allahabad Bank in November, 1984. The bank has informed RBI that a branch was opened by the Bank on 26-6-1985 at Plot No. 222, Sector 21-B, Fatehpur (Indira Colony). The bank has intimated that the village Fatehpur (Indira Colony) falls within the jurisdiction of Faridabad Complex Administration.

**Bank loans to companies**

2047. SHRI CHIMANBHAI MEHTA: Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that Government are considering to stop advancing money from the nationalised banks to those companies who have not repaid the bank loans taken earlier; if so, at what stage the proposal is pending at present;

(b) whether there is also any proposal to disqualify those companies from getting banking facilities who have not paid Government revenues or against whom prosecution is pending for violation of Income Tax, . F.E.R.A. or any such Act; and

(c) whether Government have already disqualified any company on the above grounds; if so, what are the details thereof?

THE MINISTER OF STATE IN THE DEPARTMENT OF EXPENDITURE IN THE MINISTRY OF FINANCE (SHRI B. K. GADHVI): (a) to (c) The Reserve Bank of India have issued instructions to the scheduled commercial banks not to sanction fresh term loans to persistent defaulters of banks/institutional dues. Under these instructions, working capital facilities to the borrowers may also be withheld by the banks where there is reason to believe that the management of the units were indulging in siphoning of funds and were persistent defaulters in repayment of credit extended by banks.

The banks are also to keep in consideration the track record of the borrower companies regarding payment of Government revenues, etc. so as to form a view about the credibility of the borrowers, while considering their proposals for setting up of new projects.

**Abolition of excise duty on capital goods**

2048. SHRI HARVENDRA SINGH HANSPAL: Will the Minister of FINANCE be pleased to state:

(a) whether the Federation of Indian Chambers of Commerce and Industry has urged Government to abolish Central excise duty on capital goods; and

(b) if so, what is the reaction of the Central Government thereto?

THE MINISTER OF STATE IN THE DEPARTMENT OF EXPENDITURE IN THE MINISTRY OF FINANCE (SHRI B. K. GADHVI): (a) Yes, Sir.

(b) Having regard to the relevant factors, a decision in the matter will be taken at the appropriate time.

**Central Labour Courts without Judges**

2049. SHRI HARVENDRA SINGH HANSPAL: Will the Minister of LA. BOUR be pleased to state:

(a) whether it is a fact that several Central Labour Courts in the country are functioning without judges;

(b) whether it is also a fact that cases in the various Central Labour Courts are mounting day by day as a result thereof;

(c) whether keeping in view the mounting cases in the Central Labour Courts, Government propose to set up more Central Labour Courts in different parts of the country; and

(d) if so, what are the details in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI P. A. SANGMA): (a) to (d) The posts of Presiding Officers of four Central Government Industrial Tribunal-cum-Labour Courts are vacant at present, and the disposal of cases there is held up. Certain Labour Courts in the States have been specified by the Central Govt, for the purpose of computation of benefits under section 33 C(2) of the Industrial Disputes Act. With a view to make it easier for workers to approach the nearest Labour Court in this respect, it has been decided that all Labour Courts set up by the State Governments should be notified for this purpose. Under the provisions of Section 10 of the Act, the Central Government is competent to refer a dispute in the central sphere to a Labour Court or Industrial Tribunal as the case may be, constituted by

the State Govt, and disputes are being referred to State Labour Courts/Tribunals under this provision. There is no proposal at present to set up any additional Central Govt. Industrial Tribunal-Cum-Labour Courts.

**Recovery of excise duties from public sector units**

2050. SHRI NARESH C. PUGALIA;

SHRI V. NARAYANA-SAMY;

SHRI RAMSINGHBHAI PATALIYABHAI RATHVAKOLI:

Will the Minister of FINANCE be pleased to state;

(a) whether it is a fact that some public sector units have not paid Central excise dues for the past several years, and if so, for how long these dues are outstanding against these units;

(b) what is the amount of arrears payable by these units;

(c) whether Government propose to arrive at a settlement with each of these units; and

(d) if so, what are the details thereof?

THE MINISTER OF STATE IN THE DEPARTMENT OF EXPENDITURE IN THE MINISTRY OF FINANCE (SHRI B. K. GADHVI): (a) and (b) Information to the extent possible is being collected and will be laid on the Table of the House.

(c) and (d) Discussions have been initiated with Public Sector Undertakings for expeditious settlement of excise dues against such undertakings.

**भारतीय वस्त्रों का निर्यात**

2051. श्री रामसिंहभाई पातलीयाभाई राठवा : क्या वस्त्र मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि 1985-86 तथा 1986-87 के वर्ष में अब तक